

(a) whether it is a fact that a large area of the Carbett National Park was given temporarily for the construction of houses for the workers of the Ram Ganga Hydro Electric Project;

(b) whether Union Government intent to take any measures for the return of this land to the National Park; and

(c) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Does not arise.

Inclusion of 'Saara' in the list of Scheduled Tribes.

6851. SHRI CHINTAMANI PANIGRAHI : Will the Minister of WELFARE be pleased to state :

(a) whether Government are aware that the Scheduled Tribes 'Shabar' 'Saora' 'Savar' and 'Sahara' as enlisted in the 'Scheduled Castes and Scheduled Tribes orders (Amendment) Orissa mean the same tribes as pronounced in Orissa in Oriya 'Saara';

(b) whether this word 'Saara' has not been mentioned in the Orissa's list and about 40,000 people belonging to this tribe in Puri and Cuttack districts of Orissa are being deprived of facilities which is due them as they belong to the above mentioned tribes;

(c) whether any recommendation to this effect has been received from the Orissa Government and if so, when; and

(d) whether the Union Government propose to take steps to add 'Saara' to the Orissa list of 'Saora', 'Savar' 'Saura' and 'Sahara' as 'Saara' is locally spoken for 'Sahara' ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) & (b) According to Constitution Scheduled Tribes

Order 1950, amended from time to time Saora, Savar, Saura, Sahara communities have been specified as Scheduled Tribes in Orissa. In view of this, persons belonging to these communities can get benefits of Scheduled Tribes. Persons belonging to 'Saara' community which does not find place in the list of Scheduled Tribes in Orissa cannot get Scheduled Tribes benefit till the community is included in the list of Scheduled Tribes.

(c) The comments received from the Government of Orissa cannot be disclosed in the public interest.

(d) The above proposal is being considered along with similar other proposals in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342 (2) of the Constitution.

Inclusion of certain communities in the list of Scheduled Tribes

6852. SHRI CHARANJIT SINGH WALIA : Will the Minister of WELFARE be pleased to state :

(a) whether Government propose to bring forward a legislation to include Rai Sikh Bazigar, Sikligar, Sansis, Balurias, Bhedkut, Gaddarias, Naik, and other Taprivias and vimukat Jatis communities in the list of Scheduled Tribes; and

(b) if so, the details thereof and the action taken in this regard so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) and (b) The proposal to include Rai Sikh, Bazigar, Sikligar, Sansis, Baurias, Bhedkut, Gaddarias, Naik in the list of Scheduled Tribes is being considered along with similar other proposals in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes

can be done only through an Act of Parliament in view of Article 341(2) and 342 (2) of the Constitution.

Forestry project in Karnataka

6853. SHRI V. S. KRISHNA IYER : Will the PRIME MINISTER be pleased to state :

(a) whether any Forestry Project will be taken up in Karnataka to be funded by International Development Research Centre;

(b) if so, when the above project will be taken up;

(c) what is the amount to be provided; and

(d) what will be the advantages for the implementation of the above project ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) The Government have not proposed to the International Development Research Centre any forestry project to be taken up in Karnataka State.

(b) to (d) Do not arise.

Water Monitoring Centres

6854. SHRI D. B. PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that rivers, creeks & sea-shore areas are being polluted because of discharge from industrial concerns and cities; and

(b) if so, the number of centres being monitored in the country to maintain water purity ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Yes, Sir.

(b) There are 194 Water Monitoring Stations in the country for monitoring water quality in stretches on the following rivers : Indus, Ganges, Brahmaputra,

Subarnarekha, Brahmani—Vaitarni, Mahi, Sabarmati, Narmada, Tapi, Godavari, Krishna, Pennar, Cauvery, Periyar and Challiyar.

Plantation of trees of longer life

6855. SHRI B. K. GADHVI : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that in the afforestation programmes mostly fast growing trees are planted;

(b) whether it is a fact that mortality ratio of such fast growing trees is very high and therefore the return from the afforestation is negligible;

(c) whether Government propose to give more emphasis on the plantations of trees of longer life and more shades so that environmental conditions could be improved; and

(d) if so, steps taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Government are aware that fast growing species were planted in the afforestation programmes in the earlier years.

(b) The mortality ratio is not related to the rate of growth of a tree but is dependent upon factors such as quality of soil, quantity and distribution of rainfall, fires and grazing.

(c) & (d) Government has issued guidelines that plantation of tree species of local importance and use should be encouraged and also that mono-cultures should be avoided.

Transit pass for timber purchased from Andaman forest department

6856. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that if any